

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
STARRED QUESTION NO.†\*329

TO BE ANSWERED ON THE 22<sup>ND</sup> DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

CRIME BY JUVENILES

†\*329. SHRI KAUSHALENDRA KUMAR:  
DR. VIRENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of crime by Juveniles/minors are on the rise in the country;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, State-wise including rape, sexual harassment, hooliganism, circulation of fake currency notes, etc.;

(c) whether poverty is also one of the major reasons behind the increase in such crimes and if so, the details thereof;

(d) whether the Government has received suggestions from various quarters for monitoring the activities of juveniles released from juvenile homes and if so, the details thereof along with the action taken in this regard; and

(e) the corrective steps taken by the Government to check such cases including awareness programmes for minors and wean them away from criminal activities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.\*329 FOR 22.12.2015

(a) to (b): A total of 31,973 cases, 35,861 cases and 38,565 cases were registered against juveniles in conflict with law under various cognizable crimes Indian Penal Code and Special & Local Law during 2012, 2013 and 2014 respectively. The State/UT wise cases registered is enclosed at Annexure - I.

(c): As per the available information, 52.8% (21,049 out of 39,822), 50.2% (21,860 out of 43,506) and 55.6% (26,809 out of 48,230) juveniles belonging to the families having annual income upto Rs. 25,000/- were apprehended during 2012, 2013 and 2014 respectively. The State/UT wise number of juvenile apprehended as per their economic status is enclosed at Annexure - II.

(d) to (e): The Juvenile Justice (Care and Protection of Children) Act, 2000 and Central Model Rules, 2007 framed there under focus on rehabilitation and social reintegration of children to help them in restoring their dignity and self-worth and mainstreaming them through rehabilitation within the family where possible, or otherwise through alternate care programmes; long-term institutional care is to be the last resort.

According to Rule 50 (12)(a), an individual care plan is to be prepared for every child in an institution within one month of his admittance by the officer in charge, counselor along with the child welfare officer or case worker or social worker.

The monitoring of the individual care plan is to be undertaken by the Management Committee of the institution set up under Rule 55.

Rule 65 gives elaborate procedure for restoration and follow-up of such juvenile. The Rule also provides for a follow-up plan to be prepared as part of the individual care plan by the Child Welfare Officer or Probation Officer or NGO assigned by the Board to assist in restoration of the juvenile.

Section 44 of the Juvenile Justice Act and Rule 38 also provide for After Care programme for care of juveniles after they leave special home with the objective to facilitate their transition from an institution-based life to mainstream society for social reintegration. This programme is available for 18-21 year old persons. The key components of this programme are: (i) Encouragement to learn a vocation or gain employment; (ii) Encouragement to gradually sustain themselves without state support and (iii) Provision for peer counselor to stay in regular contact to discuss rehabilitation plans and provide creative outlets for their energy and to tide over crisis periods in their life.

Primary responsibility of implementation of the provisions of Juvenile Justice Act, 2000 rests with the State Governments and UT Administrations, however Government of India supplements the efforts of the States/UTs through the Integrated Child Protection Scheme (ICPS) launched by the Ministry of Women & Child Development.

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**State/UT wise cases registered against juveniles in conflict with law under various cognizable crimes [Indian Penal Code (IPC) and Special & Local Law (SLL) ] during 2012-2014**

Code	State/UT	2012			2013			2014		
		IPC	SLL	Total	IPC	SLL	Total	IPC	SLL	Total
1	Andhra Pradesh	1593	37	1630	2201	59	2260	871	12	883
2	Arunachal Pradesh	69	0	69	118	0	118	77	4	81
3	Assam	624	9	633	600	24	624	466	21	487
4	Bihar	2345	145	2490	1814	290	2104	4044	327	4371
5	Chhattisgarh	2180	322	2502	1942	251	2193	1611	188	1799
6	Goa	60	2	62	65	2	67	63	1	64
7	Gujarat	1587	462	2049	1606	526	2132	1595	2785	4380
8	Haryana	813	156	969	1002	196	1198	994	47	1041
9	Himachal Pradesh	174	14	188	165	6	171	262	10	272
10	Jammu & Kashmir	56	1	57	100	5	105	100	2	102
11	Jharkhand	253	18	271	328	27	355	145	5	150
12	Karnataka	323	16	339	403	42	445	376	36	412
13	Kerala	526	52	578	723	50	773	1069	134	1203
14	Madhya Pradesh	5446	231	5677	6210	493	6703	6346	166	6512
15	Maharashtra	4570	316	4886	5708	327	6035	5175	232	5407
16	Manipur	3	2	5	3	1	4	20	3	23
17	Meghalaya	90	7	97	140	6	146	120	5	125
18	Mizoram	106	38	144	82	3	85	44	0	44
19	Nagaland	13	0	13	6	2	8	9	1	10
20	Odisha	639	11	650	903	13	916	813	25	838
21	Punjab	166	12	178	274	70	344	253	24	277
22	Rajasthan	1880	95	1975	2104	113	2217	2174	135	2309
23	Sikkim	82	12	94	22	17	39	19	0	19
24	Tamil Nadu	1443	1888	3331	1436	1299	2735	945	604	1549
25	Telangana			0			0	912	19	931
26	Tripura	85	2	87	50	13	63	64	0	64
27	Uttar Pradesh	785	62	847	1070	119	1189	1254	143	1397
28	Uttarakhand	121	54	175	213	18	231	122	3	125
29	West Bengal	588	39	627	683	110	793	1483	83	1566
	TOTAL STATE(S)	26620	4003	30623	29971	4082	34053	31426	5015	36441
30	A & N Islands	8	4	12	7	1	8	13	1	14
31	Chandigarh	78	0	78	79	3	82	116	0	116
32	D&N Haveli	11	0	11	13	0	13	6	0	6
33	Daman & Diu	7	0	7	10	0	10	2	0	2
34	Delhi UT	1144	27	1171	1590	48	1638	1946	23	1969
35	Lakshadweep	0	0	0	0	0	0	1	0	1
36	Puducherry	68	3	71	55	2	57	16	0	16
	TOTAL UT(S)	1316	34	1350	1754	54	1808	2100	24	2124
	TOTAL (ALL INDIA)	27936	4037	31973	31725	4136	35861	33526	5039	38565

Source: Crime in India

State/UT wise economic status of apprehended juveniles (under IPC and SLL) during 2012

Sl. No.	State/UT	Economic Status						Total
		Annual Income (Upto Rs. 25,000)	Annual Income (Rs. 25,001 To Rs. 50,000)	Middle Income (Rs.50,001 To Rs. 1,00,000)	Middle Income (Rs. 1,00,001 To Rs. 2,00,000)	Upper Middle Income (Rs. 2,00,001 To Rs. 3,00,000)	Upper Income (Above Rs. 3,00,000)	
<b>STATES:</b>								
1	ANDHRA PRADESH	1465	558	221	99	22	7	2372
2	ARUNACHAL PRADESH	39	33	0	0	0	0	72
3	ASSAM	619	307	59	3	0	0	988
4	BIHAR	986	784	737	496	213	46	3262
5	CHHATTISGARH	810	751	549	137	74	181	2502
6	GOA	51	22	3	11	9	1	97
7	GUJARAT	1677	467	217	36	9	0	2406
8	HARYANA	492	267	214	113	40	25	1151
9	HIMACHAL PRADESH	56	76	85	13	14	0	244
10	JAMMU & KASHMIR	24	32	26	0	0	0	82
11	JHARKHAND	133	89	55	51	15	2	345
12	KARNATAKA	282	91	45	31	6	1	456
13	KERALA	325	348	232	68	14	2	989
14	MADHYA PRADESH	4049	1526	678	171	42	22	6488
15	MAHARASHTRA	3900	1477	847	270	127	9	6630
16	MANIPUR	6	0	0	0	0	0	6
17	MEGHALAYA	40	32	21	13	0	0	106
18	MIZORAM	33	105	3	3	0	0	144
19	NAGALAND	23	1	1	0	0	0	25
20	ODISHA	660	214	79	3	0	0	956
21	PUNJAB	94	118	34	10	1	3	260
22	RAJASTHAN	1134	770	435	161	20	31	2551
23	SIKKIM	13	31	20	21	9	0	94
24	TAMIL NADU	2668	794	76	4	0	0	3542
25	TRIPURA	110	37	0	0	0	0	147
26	UTTAR PRADESH	232	352	275	125	18	3	1005
27	UTTARAKHAND	100	73	61	10	0	0	244
28	WEST BENGAL	363	408	51	1	0	0	823
	<b>TOTAL (STATES)</b>	<b>20384</b>	<b>9763</b>	<b>5024</b>	<b>1850</b>	<b>633</b>	<b>333</b>	<b>37987</b>
<b>UNION TERRITORIES</b>								
29	A & N ISLANDS	13	2	1	0	0	0	16
30	CHANDIGARH	27	55	29	19	4	0	134
31	D & N HAVELI	0	0	8	10	0	0	18
32	DAMAN & DIU	6	3	1	0	0	0	10
33	DELHI	568	506	392	93	11	2	1572
34	LAKSHADWEEP	0	0	0	0	0	0	0
35	PUDUCHERRY	51	31	3	0	0	0	85
	<b>TOTAL (UTs)</b>	<b>665</b>	<b>597</b>	<b>434</b>	<b>122</b>	<b>15</b>	<b>2</b>	<b>1835</b>
	<b>TOTAL (ALL-INDIA)</b>	<b>21049</b>	<b>10360</b>	<b>5458</b>	<b>1972</b>	<b>648</b>	<b>335</b>	<b>39822</b>

Source: Crime in India

**State/UT wise economic status of apprehended juveniles (under IPC and SLL) during 2013**

Sl. No.	State/UT	Economic Status						Total
		Annual Income (Upto Rs. 25,000)	Annual Income (Rs. 25,001 To Rs. 50,000)	Middle Income (Rs. 50,001 To Rs. 1,00,000)	Middle Income (Rs. 1,00,001 To Rs. 2,00,000)	Upper Middle Income (Rs. 2,00,001 To Rs. 3,00,000)	Upper Income (Above Rs. 3,00,000)	
<b>STATES:</b>								
1	ANDHRA PRADESH	1636	622	369	231	110	60	3133
2	ARUNACHAL PRADESH	26	68	28	0	0	0	122
3	ASSAM	455	142	70	13	0	0	680
4	BIHAR	880	536	390	164	76	58	2104
5	CHHATTISGARH	978	898	527	44	97	0	2544
6	GOA	25	22	21	4	0	0	72
7	GUJARAT	1641	511	263	57	5	1	2478
8	HARYANA	463	264	455	145	49	34	1410
9	HIMACHAL PRADESH	134	54	32	7	0	0	227
10	JAMMU & KASHMIR	44	39	23	30	0	0	136
11	JHARKHAND	207	119	42	21	4	1	394
12	KARNATAKA	249	118	43	58	29	33	530
13	KERALA	433	426	257	102	19	0	1237
14	MADHYA PRADESH	4592	1846	702	204	12	9	7365
15	MAHARASHTRA	4250	1999	1052	599	94	18	8012
16	MANIPUR	1	1	2	3	0	0	7
17	MEGHALAYA	58	64	23	8	1	0	154
18	MIZORAM	26	70	23	0	0	0	119
19	NAGALAND	7	3	1	1	2	0	14
20	ODISHA	610	300	156	5	22	0	1093
21	PUNJAB	117	160	111	39	2	3	432
22	RAJASTHAN	1255	824	585	164	47	7	2882
23	SIKKIM	13	15	9	2	0	0	39
24	TAMIL NADU	1835	911	367	29	0	0	3142
25	TRIPURA	19	36	57	21	12	1	146
26	UTTAR PRADESH	465	531	318	95	12	3	1424
27	UTTARAKHAND	120	109	50	23	7	0	309
28	WEST BENGAL	389	423	104	10	1	0	927
	TOTAL (STATES)	20928	11111	6080	2079	601	228	41132
<b>UNION TERRITORIES</b>								
29	A & N ISLANDS	3	5	0	0	0	0	8
30	CHANDIGARH	35	23	32	28	2	0	120
31	D & N HAVELI	0	4	22	0	0	0	26
32	DAMAN & DIU	0	14	0	0	0	0	14
33	DELHI	849	714	353	189	23	12	2140
34	LAKSHADWEEP	0	0	0	0	0	0	0
35	PUDUCHERRY	45	14	7	0	0	0	66
	TOTAL (UTs)	932	774	414	217	25	12	2374
	TOTAL (ALL-INDIA)	21860	11885	6494	2296	626	240	43506

**State/UT wise economic status of apprehended juveniles (under IPC and SLL) during 2014**

S. No.	State/UT	Economic Status						Total
		Annual Income (Up to Rs. 25,000)	Annual Income (Rs. 25,001 To Rs. 50,000)	Middle Income (Rs. 50,001 To Rs. 1,00,000)	Middle Income (Rs. 1,00,001 To Rs. 2,00,000)	Upper Middle Income (Rs. 2,00,001 To Rs. 3,00,000)	Upper Income (Above Rs. 3,00,000)	
	STATES:							
1	Andhra Pradesh	513	338	141	18	5	3	1018
2	Arunachal Pradesh	48	35	41	2	0	0	126
3	Assam	418	108	16	4	2	5	553
4	Bihar	4912	617	365	214	87	209	6404
5	Chhattisgarh	1011	723	276	79	18	8	2115
6	Goa	47	30	17	10	9	0	113
7	Gujarat	4020	394	170	54	6	3	4647
8	Haryana	594	296	145	82	14	50	1181
9	Himachal Pradesh	157	52	89	24	19	1	342
10	Jammu & Kashmir	42	57	13	24	3	0	139
11	Jharkhand	58	66	32	16	1	0	173
12	Karnataka	303	193	115	24	5	0	640
13	Kerala	508	421	434	149	53	10	1575
14	Madhya Pradesh	3827	2152	1245	315	172	91	7802
15	Maharashtra	3087	1810	1698	463	155	15	7228
16	Manipur	15	5	6	10	0	0	36
17	Meghalaya	46	56	55	12	0	0	169
18	Mizoram	12	7	19	14	0	0	52
19	Nagaland	1	3	6	0	0	0	10
20	Odisha	769	217	68	17	6	0	1077
21	Punjab	74	178	56	43	6	1	358
22	Rajasthan	1362	860	425	219	135	40	3041
23	Sikkim	19	3	0	0	0	0	22
24	Tamil Nadu	882	524	259	215	12	0	1892
25	Telangana	697	196	128	26	13	0	1060
26	Tripura	60	5	9	4	0	0	78
27	Uttar Pradesh	807	314	264	184	29	1	1599
28	Uttarakhand	128	35	10	7	0	0	180
29	West Bengal	1063	386	257	119	12	0	1837
	TOTAL STATE(S)	25480	10081	6359	2348	762	437	45467
	UNION TERRITORIES:							
30	A & N Islands	13	6	0	0	0	0	19
31	Chandigarh	48	35	58	20	4	0	165
32	D&N Haveli	0	0	6	0	0	0	6
33	Daman & Diu	0	3	0	0	0	0	3
34	Delhi UT	1252	687	462	134	10	2	2547
35	Lakshadweep	0	0	1	0	0	0	1
36	Puducherry	16	1	1	4	0	0	22
	TOTAL UT(S)	1329	732	528	158	14	2	2763
	TOTAL (ALL INDIA)	26809	10813	6887	2506	776	439	48230

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